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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD  
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Original Application No.33 of 1994.

Kashi Ram & others ... Applicants  
Vs  
Union of India & others ... Respondents

Hon'ble Mr. Maharaj Din- Member (J)

Hon'ble Miss Usha Sen - Member (A)

(By Hon. Mr. Maharaj Din- J M)

As many as 7 applicants have approached this Tribunal for their reengagement as Casual Labour on the basis of the judgment earlier pronounced in O.A.No.172/1993 Ghan Shyam & others Vs Union of India & others decided by this Bench as well as on the basis of the judgment in O.A.No.3231 of 1992 Ram Naresh Pal & others Vs Union of India & others decided by the Principal Bench.

2- The applicants were engaged as casual labour by the railways and they were disengagement on different dates as shown in Annexure A-1 of the application. A comprehensive scheme has been drawn by the railways for <sup>regularization</sup> establishment of casual labours. The Authority concerned shall consider the case of the applicants in the light of the scheme framed. He shall give the decision as expeditiously as possible but not beyond the period of three months from the date of communication of this order. If the Authority decides to reject the case of the applicant, it should be supported with

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reasoned and speaking order.

3- The application is disposed off with the above directions  
at admission stage.

*Ulu Sen*  
MEMBER -A

*[Signature]*  
MEMBER -J

DATED: ALLAHABAD January 21, 1994.

(IS PS)

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